

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATED MONDAY THE TWENTYSECOND DAY OF MAY
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI G. SREEDHARAN NAIR, JUDICIAL MEMBER

&

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

O.A. No. 138/86

A. Podiyan

Applicant

Vs.

The General Manager,
Southern Railway, Madras

Respondent

Mr. V. Gopalakrishna Pillai

Counsel for the
applicant

M/s. M. C. Cherian,
Saramma Cherian &
T. A. Rajan

Counsel for the
respondent

ORDER

Shri G. Sreedharan Nair

The applicant and counsel not present. Heard
counsel for the respondent and perused the records.

2. The relief that is claimed in this application
by a class IV employee under the Southern Railway is
for a direction to the respondents to promote him over
his juniors with consequential benefits.

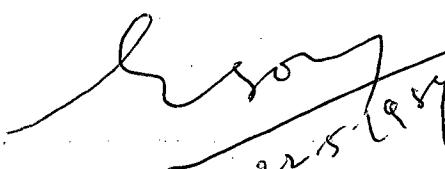
3. In the reply filed by the respondents, it is
stated that on 30.12.1984, the written examination was
held in connection with the promotion of class IV

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staff to class III against their promotional quota of 33 1/3 %. It is stated that though the applicant took the examination as he did not obtain the qualifying marks, he was declared as failed. It is further pointed out by the respondents that the applicant appeared for the written examination held during the next year on 14.12.1986 and having come up successful, he has been selected for class III post of Office Clerk and has been directed to attend the training in connection with the same.

4. In the circumstances, we do not find any merit in the application. It is dismissed.


22/5/89
(N. V. Krishnan)
Administrative Member
22.5.1989


22/5/89
(G. Sreedharan Nair)
Judicial Member
22.5.1989

kmm